

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1930

ANSWERED ON:05.12.2012

APPOINTMENT OF LOKPAL AND LOKAYUKTA

Choudhary Shri Bhudeo;Gaddigoudar Shri P.C.;Meghwal Shri Arjun Ram ;Singh Shri Radha Mohan

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Committee headed by Chairman of Central Board of Direct Taxes has made recommendations to the Government for immediate appointment of Lokpal and Lokayukta;
- (b) if so, the reaction of the Government in this regard; and
- (c) the present status of appointment of Lokpal in view of the increasing corruption in the country?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a): Yes, Madam. One of the recommendations of the Committee headed by the Chairman, CBDT to examine the existing legal and administrative framework to deal with the menace of generation of black money, in its report submitted to the Government on 29.03.2012, is that the Institutions of the Lokpal and Lokayukta may be put in place at the earliest, in the centre and states, respectively, to expedite investigations into cases of corruption and bring the guilty to justice.

(b) & (c): To establish the Institution of Lokpal at the Centre level and a uniform Institution of Lokayuktas in all the States, the Government has already introduced "The Lokpal and Lokayuktas Bill, 2011" on 22.12.2011 in Lok Sabha. The Lokpal and Lokayuktas Bill, 2011 has been passed by Lok Sabha on 27.12.2011 and has been introduced in the Rajya Sabha.